

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SWRIT PETITION (CIVIL) Diary No.10817/2020

FOUNDATION FOR MEDIA PROFESSIONALS

Petitioner(s)

VERSUS

UNION TERRITORY OF JAMMU AND KASHMIR & ANR.

Respondent(s)

(IA No. 48328/2020 – CLARIFICATION/DIRECTION, IA No. 48247/2020 – CLARIFICATION/DIRECTION AND IA No. 48309/2020 – PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 21-04-2020 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA
HON'BLE MR. JUSTICE R. SUBHASH REDDY
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s)

Mr. Huzefa Ahmadi, Sr. Adv.
Mr. Shadan Farasat, AOR
Mr. Apar Gupta, Adv.

For U.T.of J&K

Mr. Tushar Mehta, SG
Ms. Shashi Juneja, Adv.

For Union of India Mr. K.K. Venugopal, AG

UPON hearing the counsel the Court made the following
O R D E R

The Court is convened through Video Conferencing.

Heard Mr. Huzefa Ahmadi, learned Senior counsel appearing for the petitioner, Mr. Tushar Mehta, learned Solicitor General appearing for the Union Territory of Jammu & Kashmir and Mr. K.K. Venugopal, learned Attorney General appearing for the Union of India.

Learned Solicitor General and learned Attorney General pray for some time to file counter affidavit in the matter.

Let the counter affidavit be filed in the matter by Sunday i.e. the 26th April, 2020 with an advance copy to the learned Senior counsel appearing for the petitioner through e.mail.

List the matter on Monday, the 27th April, 2020.

(VISHAL ANAND)
COURT MASTER (SH)

(RAJ RANI NEGI)
ASSISTANT REGISTRAR